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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1528 of 1999

New Delhi, this the 8th day of July, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE SHRI N. SAHU, MEMBER (A)

Shri Jagdish Kumar
S/o Shri Vijay Singh,
R/o Village Samalkha,
New Delhi.

-APPLICANT

(By Advocate: Ms. Jasvinder Kaur)

Versus

1. Monopolies & Restricted Trade Practices
Commission,
MRTP House, Shahjahan Road,
New Delhi.

2. The Secretary,
Ministry of Law, Justice & Company Affairs,
New Delhi.

-RESPONDENTS

O R D E R (ORAL)

By Reddy, J. -

Heard Ms. Jasvinder Kaur, learned counsel for the applicant.

2. In this case, it is the apprehension of the applicant that he may be transferred from the present department to his parent department on the ground that his conduct was not satisfactory. He therefore filed the O.A. for a direction to withdraw the impugned order of proposed transfer and further direction not to transfer him. We are afraid that this O.A. is premature and is, therefore, not maintainable. No order has been served upon the applicant either for transfer or for reversion. The order impugned at annexure A-1 was only addressed to the Director General and not to the applicant. It is open to the applicant to question, if he is aggrieved.

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after an order was passed and communicated to him, either for transfer or for reversion. Till that time, the applicant cannot be said to have any cause of action. The O.A. is therefore dismissed at the admission stage.

N. SAHU
(N. SAHU)

MEMBER(A)

V. RAJAGOPALA REDDY
(V. RAJAGOPALA REDDY)

VICE CHAIRMAN(J)

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